NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 9/2016 & 14/2016 with TP No. 131/397-398/NCLT/AHM/2016 (New) CP No. 60/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

Name of the Company:

Mourad M. Fahim & Anr.

V/s.

MG Well Solutions Project International Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

SIGNATURE REPRESENTATION DESIGNATION S.NO. NAME (CAPITAL LETTERS)

1. MR. MANISH BHATT

FOR PETITIONERS

2. MR. KARAN SANGHANI

Advocate

3. MR. VISHRAM PANCHPOR

1. Sushma Magaray Aduocate for the Sush Nayon is Convers Cau Clorder Ratherian Respondents
Nos. 1406

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Karan Sanghani present for Original Petitioner. Learned Advocate Sushma Nagaraj present for Respondents no. 1 to 6.

Learned Counsel appearing for petitioner stated that petitioner is not willing to sell its shares but he is willing to run company along with Respondents by settling the issues amicably.

Learned Counsel appearing for the Respondents represented that if concrete proposal is there Respondents are ready to sit and discuss the issues.

Learned Counsel appearing for petitioners represented that petitioners will come to India within one month and the date of meeting would be informed to the Respondents Counsel.

List the matter on 13.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 24th day of August, 2017.